

(2022) 06 CAT CK 0005

In the Central Administrative Tribunal

Case No : Original Application No. 330, 00483 Of 2022

Ram Shringar

APPELLANT

Vs

Union Of India & Others

RESPONDENT

Date of Decision : 01-06-2022

Acts Referred:

Citation : (2022) 06 CAT CK 0005

Hon'ble Judges : Pratima K Gupta, Member, J

Bench : Single Bench

Advocate : Rajesh Kumar Mall, Chakrapani Vatsyayan, Rajeev Sharma

Final Decision : Dismissed

Judgement

Pratima K Gupta, Member (J)

1. I have joined this Bench online through video conferencing.
2. Shri Rajesh Kumar Mall, learned counsel for the applicant, Shri Chakrapani Vatsyayan, and Shri Rajeev Sharma, learned counsel for the respondents are present.
2. Learned counsel for the applicant seeks permission to withdrawn this original application and he wants to file a self contained original application raising all his contentions. He is allowed to do so with liberty to file a fresh original application.
3. Accordingly, the original application is dismissed as withdrawn with liberty to file a fresh original application. No Costs.